

**Forced Labour in Bastar**

3790. Shri J. Sundar Lal: Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether Government are aware that there are many cases of forced labour (Begar) in the Bastar District of Madhya Pradesh even today; and

(b) if so, the steps Government propose to take in this regard?

The Minister of Labour and Rehabilitation (Shri Hathi): (a) and (b). Information is being collected from the Government of Madhya Pradesh and will be laid on the Table of the House.

**Post Offices in Bastar District**

3791. Shri J. Sundar Lal: Will the Minister of Communications be pleased to state:

(a) the number of Post Offices (with their location) presently functioning in the Bastar District of Madhya Pradesh;

(b) whether there is any proposal to increase this number; and

(c) if so, by how much and the places where those will be located?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri I. K. Gujral): (a) to (c). A statement is laid on the Table of the House. [Placed in Library. See No. LT-326/67].

**Education of Adivasis**

3792. Shri J. Sundar Lal: Will the Minister of Education be pleased to state:

(a) whether there is any proposal under consideration of Government for free and compulsory education of Adivasis throughout the country with a view to removing their backwardness; and

(b) if so, the details thereof?

The Minister of State in the Ministry of Education (Shri Bhagwat Jha Asad): (a) and (b). Except in special schools and some schools in the urban areas of West Bengal, Primary Education upto class 4 or 5 is already free throughout the country for all children, including those of Adivasis. Similarly, free education is provided for all children upto VIII class in Andhra Pradesh, Haryana, Kerala, Madhya Pradesh, Punjab, Rajasthan, West Bengal, (for all girls in rural areas only), Gujarat (upto VII), Uttar Pradesh (for girls only), Bihar (for girls only) Jammu and Kashmir, Madras, Mysore, Orissa (for girls only), Maharashtra (standard VII) and all the Union Territories. A large number of States have enacted compulsory education laws but the emphasis has all along been on persuasive measures.

**Application by Citizens of Delhi**

3793. Shri Bibhuti Mishra:  
Shri K. N. Tiwary:

Will the Minister on Home Affairs be pleased to state:

(a) whether it is a fact that the Chief Executive Councillor of Delhi and his Office have refused to accept applications by the citizens in Urdu and English; and

(b) if so, the reasons therefore?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) No, Sir.

(b) Does not arise.

**Accommodation for Teachers**

3794. Shrimati Tarakeshwari Ghosh: Will the Minister of Education be pleased to state:

(a) whether a large number of Delhi teachers are without housing facilities;

(b) whether one of the reasons for the acute housing shortage is the non-